

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 90 OF 2020

Diocesan Society of Education

..... Petitioner

V e r s u s

State of Goa & Ors.

..... Respondents

Mr. J. E. Coelho Pereira, Senior Advocate with Mr. V. Braganza, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. Deep Shirodkar, Additional Government Advocate for the Respondents.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 24th July, 2020

P.C.

1. Heard Mr. J. E. Coelho Pereira, the learned Senior Advocate for the petitioner and Mr. D. Pangam, the learned Advocate General for the respondents.

2. Taking into consideration the issue of constitutionality raised, we grant Rule in this petition. However, we permit the respondents

to proceed with the show cause notice and to dispose off the same in accordance with law.

3. Mr. Pereira, the learned Senior Advocate for the petitioner, submits that reply to the show cause notice will be filed without prejudice to the rights and contentions raised in this petition.

4. We, however, clarify that in case the disposal of the show cause notice results in any order which is adverse to the interest of the petitioner, then, the same shall not be actually implemented for a period of four weeks from the date of its communication to the petitioner.

5. In the meantime, the respondents to file their response to this petition by service of advance copies to the learned Counsel for the petitioner. Rejoinder, if any, to be filed within a period of two weeks from the date of receipt of the response. Once the pleadings are complete, liberty is granted to apply.

6. Since the learned Advocate General appears in the matter, there shall be no necessity of issue of any fresh notice to the learned Advocate General.

M. S. JAWALKAR

M. S. SONAK, J.

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